AS INTRODUCED IN LOK SABHA

Bill No. 21 of 2024

THE JAMMU AND KASHMIR APPROPRIATION BILL, 2024

Α

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2023-24.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India, in exercise of powers vested under the Jammu and Kashmir Reorganisation Act, 2019 as follows:—

1. This Act may be called the Jammu and Kashmir Appropriation Act, 2024.

2. From and out of the Consolidated Fund of the Union territory of Jammu and Kashmir, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of eight thousand seven hundred twelve crore, eighty-nine lakh and seventy-two thousand rupees towards defraying the several charges which will come in course of payment during
the financial year 2023-24 in respect of the services specified in column 2 of the Schedule.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Short title.

Issue of Rs. 8712,89,72,000 (Supplementary Grant) out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the financial year 2023-24.

Appropriation.

THE SCHEDULE

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No. of			Sums not exceeding			
Vote/			Voted	Charged		
Appro-			by Parliament	on the	Total	
priation	riation			Consolidated		
				Fund		
			Rs.	Rs.	Rs.	
06	Power Development Department	Revenue	2775,22,97,000		2775,22,97,000	
08	Finance Department	Revenue	585,19,11,000		585,19,11,000	
		Capital		5344,92,30,000	5344,92,30,000	
24	Hospitality and Protocol Department	Capital	3,50,00,000		3,50,00,000	
36	Cooperative Department	Revenue	4,05,34,000		4,05,34,000	
	Total:		3367,97,42,000	5344,92,30,000	8712,89,72,000	

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of Gazette of India, Extraordinary, Part II, Section 3, Sub-section (*ii*), S.O.3938(*E*), dated the 31st day of October, 2019, issued consequent upon the proclamation issued on the 31st day of October, 2019, Gazette of India, Extraordinary, Part II, Section 3, Sub-section (*ii*), S.O.3937(*E*), dated the 31st day of October, 2019 under section 73 of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution and section 74 of the Jammu and Kashmir Reorganisation Act, 2019, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of Union territory of Jammu and Kashmir (with legislature) for the financial year 2023-24 for the period from the 1st day of April, 2023 to 31st day of March, 2024.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

[D.O. No.2(22)-B(S)/2023, dated 2.2.2024 from Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs addressed to the Secretary-General, Lok Sabha]

The President, having been informed of the subject matter of the Jammu and Kashmir Appropriation Bill, 2024 to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Union territory of Jammu and Kashmir for the services of the financial year 2023-24 recommends, under sections 36(1)(c) and (d), 44(1) of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution, the introduction of the Jammu and Kashmir Appropriation Bill, 2024 in Lok Sabha and also the consideration of the Bill. LOK SABHA

A BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2023-24.

(Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs)